

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 3392
TO BE ANSWERED ON 06.12.2016

Import of Scraps

3392. SHRIMATI RAMA DEVI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether permission for import of wastes and scraps is granted only for reuse, re-cycling and re-processing purposes and not for its disposal;
- (b) if so, the details thereof;
- (c) whether a large quantity of wastes and scraps imported during the last three years is lying at ports and in various parts of the country and if so, the reaction of the Government thereto;
- (d) whether the Government has identified the said wastes scraps for disposal and if so, the details thereof; and
- (e) if so, the details of the action being taken for safe disposal of the said wastes and scrap?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT FOREST AND CLIMATE CHANGE

(SHRI ANIL MADHAV DAVE)

- (a)&(b) The import of wastes and metal scrap is regulated under Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016. As per Rule 12(1) of the Rules, 2016, import of hazardous and other wastes from any country to India is not permitted for disposal. As per Rule 12 (2), the import of hazardous and other waste which include scrap is permitted only for recycling, recovery, reuse and utilisation including co-processing.
- (c) to (e) The Ministry has not received any report on violation or constraint in implementation of the Rules from Custom authorities in so far as the import of metal scrap is concerned during last three years.
